

Annexure 4
Joister Infoserve Private Limited
Date of Commencement of CIRP 21.05.2024
List of Creditors as on 10.07.2024

LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORKMEN AND GOVERNMENT DUES)

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Bharti Airtel Limited	31.05.2024	42,294,978.20	42,294,978.20	0	0	-	Please refer Note no. 1
2	Dinesh Engineers Limited	04.06.2024	78,439,181.00	75,568,609.00	0	0	2,870,572.00	Please refer Note no. 1
3	Ishan Netsol Private Limited	04.06.2024	865,500.00	852,999.00	0	0	12,501.00	Please refer Note no. 1
4	NTT Global Data Centers and Cloud Infrastructure India Pvt. Ltd.	04.06.2024	6,167,643.00	4,061,110.00	0	0	2,106,533.00	Please refer Note no. 1
5	Reassurance Business Management Services (OPC) Pvt Ltd.	04.06.2024	5,196,185.00	1,620,558.22	0	0	3,575,626.78	Please refer Note no. 1
6	Tata Communications Limited	04.06.2024	166,847,005.00	159,706,418.00	0	0	7,140,587.00	Please refer Note no. 1
7	Offbeat Developers Pvt. Ltd.	06.06.2024	56,184,060.00	13,802,047.00	0	0	42,382,013.00	Please refer Note no. 5
8	CHT (India) Pvt. Ltd.	17.06.2024	219,560.00	219,560.00	0	0	-	Please refer Note no. 1
9	OneOTT Entertainment Limited	03.07.2024	78,897,601.00	21,127,604.00	0	0	57,769,997.00	Please refer Note no. 6
10	Maharashtra Transmission Communication Infrastructure Limited	22.06.2024	2,161,060.00	539,935.00	0	0	1,621,125.00	Please refer Note no. 7
10	Total		437272773	319793818	0	0	117478955	

- All claims have been provisionally admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.
- As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification
- Claim of Offbeat Developers Pvt Ltd. has been partially admitted based on the order of Court of Small Causes, Mumbai dated 25.02.2022 and partial amount is under verification for which further information / documents have been sought from the Claimant. Further, there is an appeal pending with respect to this case and thus, the claim is contingent upon decision of the appeal, details of which have been sought from the CD
- Claim of One OTT Entertainment Ltd has been partially admitted based on the records of the Corporate Debtor and further clarification / documents have been sought from the CD & Claimant
- Claim of MTCIL is admitted based on available records of the Corporate Debtor and further clarification / documents have been sought from the CD & Claimant

Garima Diggaiwal

Resolution Professional

Joister Infoserve Private Limited

Regn. No. . IBB/IIPA-001/IP-P-02018/2020-2021/13158

AFA No: AAI/13158/02/200623/104322 valid upto 30.06.2025

